

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 20/2021  
[Arising out of impugned final judgment and order dated 04-03-2020  
in BN No. 12674/2019 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench]

UNION OF INDIA

Petitioner(s)

VERSUS

RAVI PRAKASH GUPTA

Respondent(s)

(FOR ADMISSION, I.R., I.A No.405/2021-EXEMPTION FROM FILING C/C OF  
THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No. 557/2021 (II)

(FOR ADMISSION, I.R. and IA No.7616/2021-EXEMPTION FROM FILING  
O.T.)

SLP(Crl) No. 4071/2021 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
65888/2021)

SLP(Crl) No. 4420/2021 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
71004/2021)

SLP(Crl) No. 4419/2021 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA  
70997/2021)

SLP(Crl) No. 10284/2023 (II)

(I.A. No. 142826/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT AND I.A No. 142827/2023 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. K.M.Nataraj, A.S.G.  
Mr. P.V.Yogeswaran, Adv.  
Ms. B.Sunita Rao, Adv.  
Mr. B.K.Satija, Adv.  
Mr. Sudhakar Kulwant, Adv.  
Mr. Arvind Kumar Sharma, AOR

**For Respondent(s) Dr.Ram Sankar, Adv.  
Mr. Yusuf, AOR**

**Mr. Pranaya Kumar Mohapatra, AOR**

**Mr. Tungesh, AOR  
Dr. Shipra Tripathi, Adv.  
Ms. Gayatri Singh, Adv.  
Ms. Saloni Maharwar, Adv.  
Mr. Ajeet Yadav, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

1. We see no reason to interfere with the impugned judgment(s) and order(s) passed by the High Court granting bail to the respondent(s). The Special Leave Petitions are, accordingly, dismissed.
2. We are informed that the trial has not progressed ever since, the respondents were released on bail by the High Court.
3. In view of the fact that the respondents are alleged to have committed offence punishable under the Narcotic Drugs and Psychotropic Substances Act, 1985, we encourage the Trial Court to expedite the Trial.
4. Needless to observe, the respondents shall co-operate with the Trial Court to take the trial to its logical conclusion.
5. Pending application(s), if any, shall stand disposed of.

**(RAJNI MUKHI)  
COURT MASTER (SH)**

**(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)**